



Government of Jammu and Kashmir

**Finance Department**

Civil Secretariat, Srinagar/Jammu.

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**Notification**

Jammu, the 7<sup>th</sup> February, 2019

**SRO 103**- In exercise of the powers conferred by sub-section (1) of section 3 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), and in partial modification of notification SRO 10 dated 08.01.2019, the Government hereby direct that the words "per quintal" shall be substituted by "per tonne".

By Order of the Government of Jammu and Kashmir.

*Sd/-*

**(Navin K. Choudhary) IAS,**  
Principal Secretary to Government

No. ET/Estt/03/2019

Dated:-07-02-2019

Copy to the:

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K.
3. Deputy Excise Commissioner, Toll Post Lakhanpur.
4. OSD to Hon'ble Advisor (S).
5. Private Secretary to Principal Secretary to Government, Finance Department.
6. Stock file/Incharge Website, Finance.

**(Dr. Aadil Fareed) KAS,**  
Deputy Secretary to Government